

JOTI JOURNAL
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1.	क्या पुलिस अभिरक्षा में निरोध का आवेदन स्वीकार अथवा अस्वीकार किये जाने के आदेश के विरुद्ध पुनरीक्षण याचिका पोषणीय है और क्या अभियुक्त को निरोध में भेजे जाने से प्रथम पन्द्रह दिवस की अवधि के पश्चात् भी पुनरीक्षण न्यायालय द्वारा अभियुक्त को पुलिस निरोध में प्राधिकृत किया जा सकता है?	
2.	क्या दोषसिद्धि के विरुद्ध अपील में अपीलार्थी की अनुपस्थिति में अपील का निराकरण गुण-दोष पर किया जा सकता है तथा दोषमुक्ति के विरुद्ध की गई अपील में अपीलार्थी की अनुपस्थिति में प्रक्रिया क्या होगी?	
3.	उच्चतम न्यायालय द्वारा Suo Motu Writ Petition (Civil) No. 3 / 2020 में दिये आदेश दिनांक 23.03.2020 तथा 06.05.2020 का धारा 167 (2) द.प्र.सं. के अन्तर्गत निरोध की अवधि की गणना पर क्या प्रभाव होगा?	
4.	मोटरयान अधिनियम के अन्तर्गत प्रतिकर के मामले में यदि मृतक की आयु न्यायदृष्टांत सरला वर्मा विरुद्ध दिल्ली ट्रान्सपोर्ट कारपोरेशन में दी गई तालिका के निरंतर दो आयु वर्ग के मध्य की हो, जैसे – 40 से 45 वर्ष आयु वर्ग और 46 से 50 वर्ष आयु वर्ग के मध्य अर्थात् 45 वर्ष से अधिक किन्तु 46 वर्ष से कम है तब ऐसी दशा में गुणांक किस आयु वर्ग के आधार पर प्रयोज्य होगा?	

5. किसी गिरफ्तार अभियुक्त जिसे धारा 167 दं.प्र.सं. के अंतर्गत मजिस्ट्रेट द्वारा निरोध में भेजा गया है, को और आगे निरोध में रखे जाने के लिए अन्वेषण अभिकरण यथा पुलिस आदि की ओर से कोई आवेदन पत्र व केस डायरी प्रस्तुत नहीं किये जाने की दशा में भी क्या अभियुक्त को मजिस्ट्रेट द्वारा और आगे निरोध में प्राधिकृत किया जा सकता है?
6. क्या धारा 439 द.प्र.सं. के अधीन जमानत हेतु प्रस्तुत आवेदन पत्र के समर्थन में शपथपत्र प्रस्तुत करना अनिवार्य है?
7. क्या भारतीय दण्ड संहिता की धारा 324 के अधीन अपराध अजमानतीय है?
8. क्या एन.डी.पी.एस. एक्ट के अंतर्गत अपराध का अन्वेषण ऐसे पुलिस अधिकारी, जो स्वयं परिवादी हो अर्थात् जिसने स्वयं ही प्रथम सूचना रिपोर्ट दर्ज की हो, द्वारा किए जाने से अन्वेषण और विचारण दूषित होगा और इस आधार पर अभियुक्त दोषमुक्ति का अधिकारी होगा?
9. सिविल प्रक्रिया संहिता, 1908 के आदेश 7 नियम 10 (सहपठित नियम 10-क) के अधीन लौटाये गये वाद पत्रों को निर्दिष्ट सक्षम न्यायालय के समक्ष प्रस्तुत किए जाने पर ऐसे पश्चात्वर्ती न्यायालय में विचारण की समुचित प्रक्रिया क्या होगी?
10. जब किसी अभियुक्त को क्षेत्राधिकार के बाहर गिरफ्तार कर निकटतम मजिस्ट्रेट के समक्ष प्रस्तुत कर ट्रांजिट रिमाण्ड प्राप्त किया जाता है तब धारा 167 दं.प्र.सं. के अंतर्गत 60/90 दिन की गणना निकटतम मजिस्ट्रेट के समक्ष प्रस्तुत किये जाने की दिनांक से होगी या क्षेत्राधिकार वाले मजिस्ट्रेट के समक्ष प्रस्तुत किये जाने की दिनांक से?
11. इलेक्ट्रॉनिक रिकॉर्ड की साक्ष्य में ग्राह्यता संबंधी अद्यतन विधि क्या है?
12. क्या धारा 437-ए दण्ड प्रक्रिया संहिता के प्रावधान आज्ञापक प्रकृति के हैं?
13. क्या एन.डी.पी.एस. एक्ट के अन्तर्गत उल्लेखित सभी अपराध अजमानतीय प्रकृति के हैं?
14. क्या धारा 37 के अर्थों में आयुध अधिनियम के अन्तर्गत अपराध जमानतीय हैं?
15. मध्यप्रदेश पब्लिक ट्रस्ट एक्ट, 1951 में 'न्यायालय' तथा 'सिविल न्यायालय' से क्या तात्पर्य है?
16. क्या ऐसा व्यक्ति अभियोजन साक्षी के रूप में उपस्थित हो सकता है जिसका अनुसंधान के समय विवेचना अधिकारी द्वारा धारा 161 दण्ड प्रक्रिया संहिता के अंतर्गत कथन ही नहीं लिया गया है?

PART-II
(NOTES ON IMPORTANT JUDGMENTS)

ACT/ TOPIC	NOTE NO.	PAGE NO.
ACCOMMODATION CONTROL ACT, 1961 (M.P.)		
स्थान नियंत्रण अधिनियम, 1961 (म.प्र.)		
Section 12 (1) (b) – Eviction of tenant on the ground of sub-letting – Proof of sub-tenancy.		
धारा 12 (1) (ख) – उप-किराएदारी के आधार पर किराएदार का निष्कासन – उप-किराएदारी का साबित किया जाना।	1	1
Section 12 (1) (b) – Eviction of tenant – Sub-tenancy – Burden of proof.		
धारा 12 (1) (ख) – किराएदार का निष्कासन – उप-किरायेदारी – सबूत का भार।	178	247
ADOPTION REGULATIONS, 2017		
दत्तकग्रहण विनियमन, 2017		
Regulations 21 and 41 – See Sections 58 and 59 of the Juvenile Justice (Care and Protection of Children) Act, 2015.		
विनियमन 21 एवं 41 – देखें किशोर न्याय (बालकों की देखरेख एवं संरक्षण) अधिनियम, 2015 की धाराएं 58 एवं 59।	102*	142
APPRECIATION OF EVIDENCE:		
साक्ष्य का मूल्यांकन:		
– Appreciation of evidence of eye witness.		
– चक्षुदर्शी साक्षी की साक्ष्य का मूल्यांकन।	27	37
– See Section 45 of the Evidence Act, 1872.		
– देखें साक्ष्य अधिनियम, 1872 की धारा 45।	10 (ii) & (iii)	25
– See Sections 498-A and 302 of the Indian Penal Code, 1860.		
– देखें भारतीय दण्ड संहिता, 1860 की धाराएं 498-क एवं 302।	47	61
– When separation of truth from the falsehood is not feasible.		
– जब सत्य को असत्य से अलग करना असाध्य हो।	28 (i)	38
– Statement of Witnesses – Appreciation of – Evidence of witnesses has to be read as a whole – Words and sentences cannot be truncated and read in isolation.		
– साक्षियों के कथनों का मूल्यांकन – साक्षियों की साक्ष्य पूर्णता में पढ़ी जानी चाहिए – शब्दों और वाक्यों को अलग कर विलगता में नहीं पढ़ा जा सकता है।	315 (i)	435

ACT/ TOPIC	NOTE NO.	PAGE NO.
ARBITRATION AND CONCILIATION ACT, 1996		
माध्यस्थम् एवं सुलह अधिनियम, 1996		
Sections 2 (1) (e) and 20 – Arbitration – “Venue” and “Seat” – Meaning of.		
धाराएं 2 (1) (इ) एवं 20 – माध्यस्थम् – “स्थान” एवं “पीठ” – तात्पर्य।	228	325
Sections 2 (1) (f) and 11(6) – Jurisdiction for arbitration – Where parties have chosen Hong Kong as the place of arbitration to be administered in Hong Kong.		
धाराएं 2 (1) (च) एवं 11(6) – मध्यस्थता के लिए क्षेत्राधिकार – जहां पक्षकारों द्वारा हांगकांग में प्रशासित मध्यस्थता के लिए हांगकांग का मध्यस्थता के स्थान के रूप में चयन किया गया हो।	278	385
Sections 9, 20, 34 and 42 – Jurisdiction of Civil Court – Application for setting aside an arbitral award.		
धाराएं 9, 20, 34 एवं 42 – सिविल न्यायालय की अधिकारिता – एक माध्यस्थम् अधिनिर्णय को अपास्त करने के लिए आवेदन।	229	326
Section 19 r/w/s 34 – (i) The rules of procedure to be followed by an Arbitral Tribunal are flexible and can be agreed upon by the parties.		
(ii) Award can be challenged on the basis of non-compliance of agreed procedure.		
धारा 19 सहपठित धारा 34 – (i) एक माध्यस्थम् अधिकरण द्वारा अनुसरित की जाने वाली प्रक्रिया लचीली है और पक्षकारों की सहमति से निर्धारित हो सकती है।		
(ii) करार की गई प्रक्रिया का अनुपालन मध्यस्थ द्वारा नहीं करने के आधार पर अधिनिर्णय को चुनौती दी जा सकती है।	179	248
Sections 34 and 36 – Execution petition of arbitral award may be instituted after disposal of application u/s 34.		
धाराएं 34 एवं 36 – माध्यस्थम् पंचाट के निष्पादन की याचिका, धारा 34 के अधीन आवेदन के निराकरण के पश्चात् संस्थित की जा सकती है।	118	159
Sections 34 and 37 – Arbitrability of dispute.		
धाराएं 34 एवं 37 – मध्यस्थता योग्य विवाद।	61*	85
Sections 34 and 37 – Setting aside of arbitral award on the ground of “patent illegality”.		
धाराएं 34 एवं 37 – माध्यस्थम् अधिनिर्णय को “प्रत्यक्ष अवैधानिकता” के आधार पर अपास्त किया जाना।	279	386
BENAMI TRANSACTIONS (PROHIBITION) ACT, 1988		
बेनामी संव्यवहार (प्रतिषेध) अधिनियम, 1988		
Sections 3 and 4 – Proof of transaction to be benami.		
धाराएं 3 एवं 4 – संव्यवहार के बेनामी होने को प्रमाणित किया जाना।	230	328

ACT/ TOPIC	NOTE NO.	PAGE NO.
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CEILING ON AGRICULTURAL HOLDINGS ACT, 1960 (M.P.)

कृषक जोत उच्चतम सीमा अधिनियम, 1960 (म.प्र.)

Sections 7, 11, 41, 42 and 46 – Whether Civil Court has jurisdiction to decide a suit challenging order of surplus land of the Competent Authority under the Act?

धाराएं 7, 11, 41, 42 एवं 46 – क्या सिविल न्यायालय, अधिनियम के अंतर्गत सक्षम प्राधिकारी के अधिशेष भूमि संबंधी आदेश को आक्षेपित करने वाले दावे की सुनवाई का क्षेत्राधिकार रखता है?

2* 2

CIVIL PRACTICE:

सिविल प्रथा:

– Court fee has to be paid in accordance with the claim made in the cross-objection.

– न्यायालय शुल्क, प्रत्याक्षेप में किये गये दावे के अनुसार भुगतान किया जाना चाहिए।

231 328

– Question of law, meaning of – Stage at which it may be considered?

– विधि का प्रश्न, तात्पर्य – किस प्रक्रम पर परीक्षित किया जा सकता है। **180 249**

– Reasons must be assigned while passing any order and legal questions arising in that case must be properly examined by the Appellate Court.

– किसी भी आदेश को पारित करते समय कारण अवश्य उल्लेखित किए जाने चाहिए एवं अपीलीय न्यायालय द्वारा उस मामले में उत्पन्न विधिक प्रश्नों का उचित तौर पर परीक्षण किया जाना चाहिए।

119 160

– See Order 23 Rule 3A, Order 41 Rules 1A and 22 of the Civil Procedure Code, 1908.

– देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 23 नियम 3क, आदेश 41 नियम 1क एवं 22।

10 13

– See Section 5 of the Limitation Act, 1963.

– देखें परिसीमा अधिनियम, 1963 की धारा 5।

48 63

– See Sections 5 and 108 of the Transfer of Property Act, 1882.

– देखें संपत्ति अंतरण अधिनियम, 1882 की धाराएं 5 एवं 108।

277 381

– See Sections 34, 38 and 39 of the Specific Relief Act, 1963.

– देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धाराएं 34, 38 एवं 39।

328 452

ACT/ TOPIC	NOTE NO.	PAGE NO.
CIVIL PROCEDURE CODE, 1908		
सिविल प्रक्रिया संहिता, 1908		
Section 9 – Exclusion of the jurisdiction of Civil Court is not to be readily inferred.		
धारा 9 – सिविल न्यायालय के क्षेत्राधिकार का अपवर्जन आसानी से अनुमानित नहीं किया जाना चाहिए।	120	160
Section 9 – Bar to jurisdiction of Civil Court – After incorporation of new Companies Act, 2013.		
धारा 9 – नये कंपनी अधिनियम, 2013 के निगमित होने के पश्चात् सिविल न्यायालय की अधिकारिता का वर्जन।	290	400
Section 11 – Applicability of <i>res judicata</i> where earlier petition dismissed under Order 7 Rule 11.		
धारा 11 – पूर्व न्याय की प्रयोज्यता जब पूर्व याचिका आदेश 7 नियम 11 सि.प्र.सं. के अंतर्गत नामंजूर की गई हो।	280*	387
Section 11 and Order 1 Rule 10 – (i) Application for same relief which was denied earlier by the Court can be filed at later stage again, if fresh cause of action arises. (ii) Impleadment of parties – Where a transferee <i>pendente lite</i> acquires any substantial interest in property.		
धारा 11 एवं आदेश 1 नियम 10 – (i) यदि कोई नया वाद कारण उत्पन्न हो गया हो तब उसी अनुतोष हेतु, जिसे पूर्व में न्यायालय ने प्रदान करने से मना कर दिया था, पश्चात्पूर्वी प्रक्रम पर पुनः आवेदन प्रस्तुत किया जा सकता है। (ii) पक्षकारों का जोड़ा जाना – जहां एक वादकालीन अंतरिती संपत्ति में कोई तात्विक अधिकार अर्जित कर लेता है।	121	161
Section 11 and Order 7 Rule 11(d) – Rejection of plaint – Plaintiff neither valued suit property nor paid proper court fees on plaint – Plaint liable to be rejected. Rejection of plaint – Suit for cancellation of sale deed, possession and permanent injunction – Title over suit property already decided in earlier litigation between parties – Suit is barred by principle of <i>res judicata</i> .		
धारा 11 एवं आदेश 7 नियम 11(घ) – वादपत्र का नामंजूर किया जाना – वादी ने न तो वादग्रस्त संपत्ति का उचित मूल्यांकन किया और ना ही वादपत्र पर पर्याप्त न्यायालय शुल्क अदा किया – वादपत्र नामंजूर किये जाने योग्य है। वादपत्र का नामंजूर किया जाना – विक्रय विलेख के निरस्तीकरण, आधिपत्य प्राप्ति और स्थाई निषेधाज्ञा के लिए वाद – पक्षकारों के बीच पूर्व मुकदमेबाजी में वादोक्त संपत्ति पर स्वत्व पूर्व से ही निराकृत – प्रांगन्याय के सिद्धांत द्वारा वाद वर्जित है।	3* (ii)	2
	& (iii)	2

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Section 47 – Whether execution of sale deed could be directed in execution of award fixing price of land? Held, No.		
धारा 47 – क्या भूमि का मूल्य तय करने संबंधी अधिनिर्णय के निष्पादन में विक्रयपत्र निष्पादित करने का निर्देश दिया जा सकता है? अभिनिर्धारित, नहीं।	281*	387
Section 89 (2) (d) – After successful mediation, a compromise must be affected by the court after following prescribed procedure and any order passed by mediator cannot be executed by the execution court.		
धारा 89 (2)(घ) – सफल मध्यस्थता के पश्चात् न्यायालय द्वारा विहित प्रक्रिया का पालन करते हुए राजीनामा प्रभावशील करना चाहिए। मध्यस्थ द्वारा पारित कोई आदेश निष्पादन न्यायालय द्वारा निष्पादित नहीं किया जा सकता है।	282	388
Section 96, Order 23 Rules 3 and 3-A and Order 43 Rule 1-A – Remedy against Compromise decree.		
धारा 96, आदेश 23 नियम 3 एवं 3-क तथा आदेश 43 नियम 1-क – समझौता आज्ञाप्ति के विरुद्ध उपचार।	283	388
Section 96 and Order 41 Rule 22 – Appeal – Without filing a cross-objection, even an issue or any finding decided against the respondent can be assailed before the Appellate Court at the time of final hearing.		
धारा 96 एवं आदेश 41 नियम 22 – अपील – प्रतिवादी के विरुद्ध निर्णीत कोई वाद प्रश्न या निष्कर्ष अपीलीय न्यायालय के समक्ष अंतिम सुनवाई के समय प्रत्याक्षेप प्रस्तुत किये बिना भी आक्षेपित किया जा सकता है।	232 (i)	329
Section 96 and Order 41 Rule 23 – Appeal – Whether an appeal admitted for final hearing without any objection as to delay may be rejected being barred by limitation without giving an opportunity to the appellant?		
धारा 96 एवं आदेश 41 नियम 23 – अपील – क्या अपील को विलंब की किसी आपत्ति के बिना अंतिम सुनवाई के लिए स्वीकार कर लिए जाने के बाद अपीलार्थी को कोई अवसर दिए बिना परिसीमा काल के वर्जन के आधार पर खारिज किया जा सकता है?	62	85
Section 96 and Order 41 Rule 31 – Appeal – Duties of appellate court.		
धारा 96 एवं आदेश 41 नियम 31 – अपील – अपीलीय न्यायालय के कर्तव्य।	233*	330
Section 96 (2) and Order 9 Rule 13 – <i>Ex-parte</i> decree – Appeal filed after dismissal of application under Order 9 Rule 13 – Maintainability of.		
धारा 96 (2) एवं आदेश 9 नियम 13 – एकपक्षीय आज्ञाप्ति – आदेश 9 नियम 13 के अंतर्गत प्रस्तुत आवेदन खारिज होने के उपरांत अपील प्रस्तुत की गई – पोषणीयता।	181	249

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Section 149 – (i) Effect of permission to make up deficiency in court fees.		
(ii) Enforcement of agreement to sell – Proper form of relief is suit for specific performance and not mandatory injunction.		
धारा 149 – (i) न्यायालय शुल्क की कमी को पूरा करने की अनुमति का प्रभाव।		
(ii) विक्रय की संविदा का प्रवर्तन – सहायता प्राप्त करने का उचित प्रकार विनिर्दिष्ट अनुपालन का वाद हैं ना कि आज्ञापक व्यादेश का।	234	330
Section 151 – Consolidation of suits.		
धारा 151 – वादों का समेकन।	235*	333
Section 151 and Order 21 Rule 89 – When auction-sale can be set aside?		
धारा 151 एवं आदेश 21 नियम 89 – नीलामी-विक्रय को कब अपास्त किया जा सकता है?	284*	392
Sections 151 and 152 – (i) Order rejecting an application for correction in the decree preferred u/s 151 and 152, cannot be held to be an interlocutory order.		
(ii) Correction of accidental slip or omission in judgment.		
धाराएं 151 एवं 152 – (i) धारा 151 और 152 के अंतर्गत आज्ञापित में शुद्धि के लिए प्रस्तुत आवेदन को अस्वीकार करने वाला आदेश अंतर्वर्ती आदेश अभिनिर्धारित नहीं किया जा सकता है।		
(ii) निर्णय में आकस्मिक चूक या लोप का सुधार।	4*	3
Order 1 Rule 10 – Necessary or proper party – In a suit for specific performance.		
आदेश 1 नियम 10 – विनिर्दिष्ट अनुपालन के लिए वाद में आवश्यक या उचित पक्षकार।	285	393
Order 1 Rule 10 – Impleadment of third party or stranger to contract in a suit for specific performance of contract.		
आदेश 1 नियम 10 – तृतीय पक्षकार या संविदा में पर-व्यक्ति का संविदा के विनिर्दिष्ट अनुपालन के लिये वाद में संयोजन।	5	4
Order 2 Rule 2 (3) – Bar to second suit – Plaintiff filed a suit for declaration of possession and permanent injunction against defendant – Suit dismissed in default – Subsequent suit filed for specific performance of contract against defendant is barred under Order 2 Rule 2 (3).		
आदेश 2 नियम 2 (3) – द्वितीय वाद का वर्जन – वादी ने प्रतिवादी के विरुद्ध कब्जे की घोषणा तथा स्थाई निषेधाज्ञा का वाद प्रस्तुत किया – वाद व्यतिक्रम के कारण खारिज किया गया – तदनन्तर प्रतिवादी के विरुद्ध संविदा के विनिर्दिष्ट अनुपालन हेतु प्रस्तुत वाद आदेश 2 नियम 2 (3) द्वारा वर्जित है।	182*	251

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Order 3 Rules 1 and 2 – Scope of evidence by Power of attorney holder and right of Principal to enter into the witness box.		
आदेश 3 नियम 1 एवं 2 – मुख्तारनामा धारक की साक्ष्य का विस्तार एवं मूल स्वामी का साक्षी के रूप में प्रस्तुत होने का अधिकार।	122	165
Order 6 Rule 17 – Amendment – Plea of forgery in any document cannot be examined at the stage of amendment in pleadings as it is a matter of evidence.		
आदेश 6 नियम 17 – संशोधन – किसी दस्तावेज में कूटरचना का अभिवाक् अभिवचनों में संशोधन की अवस्था में परीक्षित नहीं किया जा सकता क्योंकि यह साक्ष्य का विषय है।	236	333
Order 6 Rule 17 – Amendment in plaint – Where the relief claimed by the proposed amendment is already existing in plaint in substance.		
आदेश 6 नियम 17 – वादपत्र में संशोधन – जहां प्रस्तावित संशोधन द्वारा वांछित अनुतोष पूर्व से ही वादपत्र में किसी अन्य रूप में सारतः विद्यमान है।	123	166
Order 6 Rule 17 – Amendment of pleadings – At appellate stage – To incorporate plea of readiness and willingness.		
आदेश 6 नियम 17 – अभिवचनों का संशोधन – अपील के स्तर पर – तत्पर और इच्छुक होने के अभिवचन के समावेश हेतु।	112	152
Order 6 Rule 17 – When new parties are added and they file their written statements with counter-claim then on the basis of such subsequent development, the plaintiff should also be allowed to amend the plaint.		
आदेश 6 नियम 17 – जब नये पक्षकार जोड़े गये हैं और वे लिखित कथन के साथ अपना प्रतिदावा प्रस्तुत करते हैं तब इस पश्चातवर्ती बदलाव के आधार पर वादी को भी वाद में संशोधन करने हेतु अनुमत किया जाना चाहिए।	237	334
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(ii) Compromise decree – Can be challenged by person who was not party.		
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(ii) समझौता डिक्री – ऐसे व्यक्ति के द्वारा चुनौती दी जा सकती है जो उसमें पक्षकार नहीं था।	124	167
Order 7 Rule 11 – Rejection of plaint – (i) Object of the provision explained.		
(ii) Whether documents filed with plaint can be taken into consideration for deciding application under Order 7 Rule 11?		
(iii) Test for exercising power under Order 7 Rule 11.		

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(iv) Stage at which such powers may be exercised.	
(v) Whether plaint may be rejected being barred by limitation? Held, Yes.	
आदेश 7 नियम 11 – वादपत्र नामंजूर किया जाना – (i) प्रावधान का उद्देश्य स्पष्ट किया गया।	
(ii) क्या आदेश 7 नियम 11 के आवेदन का निराकरण करते समय वादपत्र के साथ प्रस्तुत दस्तावेजों पर विचार किया जा सकता है?	
(iii) आदेश 7 नियम 11 की शक्ति का प्रयोग करने की कसौटी।	
(iv) प्रक्रम जिस पर ऐसी शक्तियों का प्रयोग किया जा सकता है।	
(v) क्या वादपत्र परिसीमा से बाधित होने के आधार पर नामंजूर किया जा सकता है? अभिनिर्धारित, हां।	286 (i) - 393 (v)
Order 7 Rule 11 and Order 8 Rule 6A – (i) Whether a plaint can be rejected on the ground of limitation under Order 7 Rule 11 CPC?	
(ii) Counter-claim – What constitutes? Whether counter-claim can be treated as clarificatory or supplementary in nature to the written statement?	
आदेश 7 नियम 11 एवं आदेश 8 नियम 6क – (i) क्या सि.प्र.सं. के आदेश 7 नियम 11 के अधीन कोई वाद परिसीमा काल के आधार पर नामंजूर किया जा सकता है?	
(ii) प्रतिदावा – क्या होता है? क्या प्रतिदावा को लिखित कथन का स्पष्टीकरण या अनुपूरक माना जा सकता है?	63 86
Order 7 Rule 11 (d) – Rejection of plaint – Plaint cannot be rejected on issues of limitation and <i>res judicata</i> .	
आदेश 7 नियम 11 (घ) – वादपत्र का नामंजूर किया जाना – वादपत्र परिसीमा एवं पूर्वन्याय के आधार पर नामंजूर नहीं किया जा सकता है।	184 253
Order 7 Rule 14 and Order 18 Rule 4 – Admissibility of documents – When to be looked into?	
आदेश 7 नियम 14 एवं आदेश 18 नियम 4 – दस्तावेजों की ग्राह्यता – कब विचार में ली जानी चाहिए?	287 396
Orders 7, 21 & 41 and Sections 5 & 11 – (i) Stage when court fees is payable.	
(ii) Determination of court fees – Issue of court fees is always liable to be decided as a preliminary issue.	
(iii) Application of Order 7 Rule 11 CPC in appeal.	
(iv) Execution of decree – If Appellate Court has not stayed the execution of decree, it is executable.	

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आदेश 7, 21 और 41 एवं धाराएं 5 और 11 – (i) स्तर जब न्यायालय शुल्क देय होता है। (ii) न्यायालय शुल्क का निर्धारण – न्यायालय शुल्क का विवाद्यक प्रारंभिक विवाद्यक के रूप में ही निर्धारित किया जाना चाहिए। (iii) अपील में आदेश 7 नियम 11 सिविल प्रक्रिया संहिता का लागू होना। (iv) डिक्री का निष्पादन – यदि अपीलीय न्यायालय द्वारा डिक्री के निष्पादन को स्थगित नहीं किया गया है तो वह निष्पादन योग्य है।	13	15
Order 8 Rule 1 – Written statement – Prescribed period of 90 days for filing – Nature of. आदेश 8 नियम 1 – लिखित कथन प्रस्तुत करने के लिए 90 दिवस की अवधि विहित है – प्रकृति।	238*	335
Order 8 Rule 6-A – Counter-claim can be filed after filing of written statement and not mandatory to file with the written statement. आदेश 8 नियम 6-क – प्रतिदावा लिखित कथन प्रस्तुत करने के बाद भी प्रस्तुत किया जा सकता है और प्रतिदावा लिखित कथन के साथ प्रस्तुत करना आज्ञापक नहीं है।	185	254
Order 9 Rule 4 – See Section 5 of the Limitation Act, 1963. आदेश 9 नियम 4 – देखें परिसीमा अधिनियम, 1963 की धारा 5।	125	168
Order 11 Rule 21 (2) – Once suit has been dismissed under Order 11 Rule 21 of the Code sub-rule (1) by virtue of sub-rule (2), plaintiff is debarred to file fresh suit. आदेश 11 नियम 21 (2) – जब एक बार संहिता के आदेश 11 नियम 21 के अंतर्गत वाद खारिज हो चुका हो, तब उप-नियम (2) के आधार पर वादी नया वाद प्रस्तुत करने से वर्जित हो जाता है।	239*	335
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Order 20 Rule 12 (1) (c) (iii) – How much of mesne profit can be recovered from the date of decree. आदेश 20 नियम 12 (1) (ग) (iii) – आज्ञाप्ति दिनांक से कितनी अवधि का अन्तःकालीन लाभ वसूल किया जा सकता है।	7	7
Order 20 Rule 18 and Order 22 Rule 5 – Partition suit – Amendment in preliminary decree. <i>Res Judicata</i> – Legal Representative – Under Order 22 Rule 5 of the Civil Procedure Code, limited question relating to the LR is decided only for the purpose of bringing the LRs on record which does not operate as <i>res judicata</i> . आदेश 20 नियम 18 एवं आदेश 22 नियम 5 – विभाजन का दावा – प्रारंभिक आज्ञाप्ति में संशोधन।		
प्रांगन्याय – विधिक प्रतिनिधि – सिविल प्रक्रिया संहिता के आदेश 22 नियम 5 के अंतर्गत विधिक प्रतिनिधियों को अभिलेख पर लाने के उद्देश्य मात्र से विधिक प्रतिनिधि से संबंधित सीमित प्रश्न का निर्धारण किया जाता है, जो कि प्रांगन्याय का प्रभाव नहीं रखता है।	8* (i) & (ii)	9
Order 21 Rule 30 – Execution of money decree for maintenance. आदेश 21 नियम 30 – भरण-पोषण राशि की डिक्री का निष्पादन।	203 (ii)	279
Order 21 Rule 35 (3) – Delivery of possession – Use of police force by executive authority. आदेश 21 नियम 35 (3) – आधिपत्य का परिदान – निष्पादक प्राधिकारी द्वारा पुलिस बल का उपयोग।	186	256
Order 21 Rule 65 (as applicable in State of M.P.) – Auction sale – Auction proposal reserved for hearing objection – Does not amount to acceptance of bid. आदेश 21 नियम 65 (मध्यप्रदेश राज्य में यथा लागू) – नीलामी बिक्री – नीलामी प्रस्ताव आपत्ति पर सुनवाई हेतु नियत – बोली स्वीकार नहीं की गई।	241*	336
Order 21 Rule 85 – Execution – Auction proceedings – Executing Court has no authority or jurisdiction to extend period to deposit balance amount of purchase money. आदेश 21 नियम 85 – निष्पादन – नीलामी कार्यवाहियां – निष्पादन न्यायालय को शेष क्रय राशि जमा करने के लिये समयावधि बढ़ाने का कोई क्षेत्राधिकार या शक्ति नहीं है।	242*	337
Order 21 Rule 90 – See Section 5 of the Limitation Act, 1963. आदेश 21 नियम 90 – देखें परिसीमा अधिनियम, 1963 की धारा 5।	318	440

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Order 22 Rules 1 to 5 – Substitution of legal representatives in matrimonial disputes. आदेश 22 नियम 1 से 5 – वैवाहिक मामलों में विधिक प्रतिनिधियों का प्रतिस्थापन।	64	88
Order 22 Rule 3 – Legal representatives – Right to claim relief in suit. आदेश 22 नियम 3 – विधिक प्रतिनिधि – वाद में अनुतोष का दावा करने का अधिकार।	65	89
Order 22 Rules 5 and 12 – Limitation to bring legal heirs on record which applies to suits, does not apply in execution proceedings. आदेश 22 नियम 5 एवं 12 – विधिक प्रतिनिधियों को अभिलेख पर लेने की परिसीमा, जो कि वादों के लिये लागू होती है, निष्पादन कार्यवाहियों में लागू नहीं होती है।	127	170
Order 23 Rule 3 and Order 43 Rule 1-A – (i) Compromise decree – Against a compromise decree an appeal is maintainable. (ii) Re-call of compromise decree – Whether an application can be filed for recall/ review of the compromise decree? आदेश 23 नियम 3 एवं आदेश 43 नियम 1-क – (i) समझौता डिक्री – समझौता डिक्री के विरुद्ध अपील संधारणीय है। (ii) समझौता डिक्री को वापस लेना – क्या समझौता डिक्री को वापस लेने या पुनर्विलोकन के लिए आवेदन प्रस्तुत किया जा सकता है?	9	10
Order 23 Rule 3A, Order 41 Rules 1A and 22 – (i) Challenge to compromise decree. (ii) In absence of a cross-appeal or cross-objection, modification of decree in appeal. (iii) Appeal – Challenge to adverse findings in decree by respondents. आदेश 23 नियम 3क, आदेश 41 नियम 1क एवं 22 – (i) समझौता डिक्री को चुनौती दिया जाना। (ii) प्रति अपील अथवा प्रत्याक्षेप के अभाव में अपील में डिक्री का उपांतरण। (iii) अपील – प्रत्यर्थी द्वारा डिक्री में प्रतिकूल निष्कर्ष को चुनौती दिया जाना।	10	13
Order 32 Rule 5 – Effect of absence of formal order of appointment of next friend or guardian ad litem by the Court. आदेश 32 नियम 5 – न्यायालय द्वारा वाद मित्र या वादकालीन संरक्षक की नियुक्ति के औपचारिक आदेश के अभाव का प्रभाव।	128	171
Order 33 Rule 1 – (i) Indigent person – Determination of indigency. (ii) Indigent person; appeal by. आदेश 33 नियम 1 – (i) निर्धन व्यक्ति – निर्धनता का निर्धारण। (ii) निर्धन व्यक्ति द्वारा अपील।	66	90

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Order 39 Rules 1 and 2 – Temporary injunction – Encroachment – State has special provisions u/s 248 MPLRC for dispossessing the encroacher – Court cannot restrain the State from dispossessing the plaintiff unless and until <i>prima facie</i> it is shown that the plaintiffs are having any title in the property in dispute.		
आदेश 39 नियम 1 एवं 2 – अस्थायी व्यादेश – अतिक्रमण – राज्य के पास मध्यप्रदेश भू-राजस्व संहिता की धारा 248 के अंतर्गत अतिक्रमणकारी को बेकब्जा करने हेतु विशेष प्रावधान है – न्यायालय राज्य को वादी को बेकब्जा करने से अवरुद्ध नहीं कर सकता जब तक कि प्रथम दृष्टया यह न दिखाया गया हो कि वादी विवादित संपत्ति में कोई स्वामित्व रखता है।	243*	337
Order 39 Rule 2-A – An application under Order 39 Rule 2-A is maintainable only during pendency of civil suit.		
आदेश 39 नियम 2-क – आदेश 39 नियम 2-क के अधीन आवेदन मात्र व्यवहार वाद के लंबित रहने के दौरान ही पोषणीय है।	129	173
Order 39 Rule 2-A – Breach of injunction and Willful disobedience, how to be proved?		
आदेश 39 नियम 2-क – व्यादेश का भंग और जानबूझकर अवज्ञा, कैसे साबित किया जा सकता है?	11	14
Order 41 Rules 17, 19 and 21 – (i) Dismissal – Effect of absence of appellant on date of hearing.		
(ii) Ex-parte decree – Passing <i>ex-parte</i> decree in absence of respondent after hearing appeal.		
आदेश 41 नियम 17, 19 एवं 21 – (i) खारिजी – सुनवाई दिनांक पर अपीलार्थी की अनुपस्थिति का प्रभाव।		
(ii) एकपक्षीय डिक्री – सुनी गई अपील में प्रत्यर्थी की अनुपस्थिति में पारित एकपक्षीय डिक्री।	289	398
Order 41 Rule 22 – Defendant has no right to file cross-objection in an appeal filed by the co-defendant against the decree passed in favour of plaintiff.		
आदेश 41 नियम 22 – एक प्रतिवादी को सहप्रतिवादी द्वारा वादी के पक्ष में पारित डिक्री के विरुद्ध प्रस्तुत अपील में प्रत्याक्षेप दायर करने का अधिकार नहीं है।	130	174
Order 41 Rule 22 – Effect of dismissal of appeal on the cross-objection.		
आदेश 41 नियम 22 – अपील खारिज किए जाने का प्रत्याक्षेप पर प्रभाव।	273	376
Order 41 Rules 23 and 23-A – Remand – When each and every oral and documentary evidence is appreciated by the Trial Court and every issue was decided on the basis of available evidence.		
आदेश 41 नियम 23 एवं 23-क – प्रतिप्रेषण – जब विचारण न्यायालय द्वारा प्रत्येक मौखिक एवं दस्तावेजी साक्ष्य का मूल्यांकन कर लिया गया हो और उपलब्ध साक्ष्य के आधार पर प्रत्येक वादप्रश्न निर्णीत कर दिये गये हों।	131	175

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Order 41 Rules 23, 23A, 27 and Order 9 Rule 13 – Remand in civil case – The first appellate court ought to have considered the appeal on merit and in case the appellate court finds it to be a fit case for reversal then only it can remand the case to the Trial Court.		
आदेश 41 नियम 23, 23क, 27 एवं आदेश 9 नियम 13 – व्यवहार वाद में प्रतिप्रेषण – प्रथम अपीलीय न्यायालय की गुण-दोष के आधार पर ही अपील को विचारित करना था एवं यदि अपीलीय न्यायालय निर्णय को अपास्त किया जाना उचित समझते केवल तब ही प्रकरण विचारण न्यायालय को प्रतिप्रेषित करना चाहिए था।	244	338
Order 41 Rule 27 – Additional evidence – If proposed documents are not of such material documents which may change the fate of litigation conclusively, then application filed under Order 41 Rule 27 may be rejected.		
आदेश 41 नियम 27 – अतिरिक्त साक्ष्य – यदि प्रस्तावित दस्तावेज ऐसे तात्त्विक दस्तावेज नहीं हैं जो निर्णायक रूप से मुकदमेबाजी के परिणाम को बदल सकते हैं तब आदेश 41 नियम 27 के अंतर्गत दायर आवेदन निरस्त किया जा सकता है।	245	339
Order 41 Rule 27 – Production of additional evidence when permissible.		
आदेश 41 नियम 27 – अतिरिक्त साक्ष्य प्रस्तुत किया जाना कब अनुज्ञेय है।	317 (iii)	437
COMMERCIAL COURTS ACT, 2015		
वाणिज्यिक न्यायालय अधिनियम, 2015		
Section 16 – See Order 8 Rule 1 of the Civil Procedure Code, 1908.		
धारा 16 – देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 8 नियम 1।	238*	335
COMPANIES ACT, 2013		
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Section 430 – See Section 9 of the Civil Procedure Code, 1908.		
धारा 430 – देखें सिविल प्रक्रिया संहिता, 1908 की धारा 9।	290	400
CONSTITUTION OF INDIA :		
भारत का संविधान :		
Article 20 (3) and 142 – See Sections 53, 53-A and 311-A of the Criminal Procedure Code, 1973.		
अनुच्छेद 20 (3) एवं 142 – देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 53, 53-क एवं 311-क।	14	18
Article 21 – See Section 438 of the Criminal Procedure Code, 1973.		
अनुच्छेद 21 – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 438।	254	352

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Article 21 – Under-trial prisoners and medical treatment.		
अनुच्छेद 21 – विचाराधीन बंदी और चिकित्सीय उपचार।	12*	15
Article 39-A – Legal aid – Appointment of <i>Amicus Curiae</i> by Court – Directions issued to ensure competent legal aid and fair trial.		
अनुच्छेद 39-क – विधिक सहायता – न्यायालय द्वारा न्याय मित्र की नियुक्ति – सक्षम विधिक सहायता और ऋजु विचारण सुनिश्चित करने के लिए दिशानिर्देश जारी किए गए।	187 (i) & (iii)	257
Article 136 – See Section 372 of the Criminal Procedure Code, 1973.		
अनुच्छेद 136 – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 372।	79	105
Article 141 – See Section 24 (2) of the The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.		
अनुच्छेद 141 – देखें भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013 की धारा 24 (2)।	227	322
CONSUMER PROTECTION ACT, 1986		
उपभोक्ता संरक्षण अधिनियम, 1986		
– Medical negligence – A child reduced to a vegetative state after surgery because of medical negligence must be adequately compensated and factors to be taken into account while awarding compensation in such cases.		
– चिकित्सीय उपेक्षा – चिकित्सीय उपेक्षा के कारण शल्य क्रिया के पश्चात् शारीरिक व मानसिक रूप से पूर्णतः निष्क्रिय हो चुके बालक को पर्याप्त प्रतिकर दिया जाना चाहिए एवं ऐसे मामलों में प्रतिकर अधिनिर्णीत करते समय ध्यान में रखे जाने वाले कारक।		
	132	177
Section 2 (1) (d) – Consumer – Definition – Beneficiary under the policy is definitely a consumer.		
धारा 2 (1) (घ) – उपभोक्ता – परिभाषा – पॉलिसी के अंतर्गत लाभार्थी निश्चित ही उपभोक्ता है।		
	246 (i)	340
CONTEMPT OF COURTS ACT, 1971		
न्यायालय अवमान अधिनियम, 1971		
Sections 2 (c) and 12 – Maligning and scandalizing the Court during lunch hour into chamber amount to criminal contempt of Court.		
धाराएं 2 (ग) एवं 12 – भोजन अवकाश के दौरान विश्राम कक्ष में न्यायालय की निन्दा करना एवं उस पर दोषारोपण करना न्यायालय के आपराधिक अवमान की श्रेणी में आता है।		
	133	177

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CONTRACT ACT, 1872		
संविदा अधिनियम, 1872		
Section 10 – See Section 34 of the Specific Relief Act, 1963.		
धारा 10 – देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 34।	173	238
Sections 32, 56 and 65 – Interpretation of contract: Rules of – <i>Force majeure</i> clause and doctrine of frustration – Effect of – Explained.		
धाराएं 32, 56 एवं 65 – संविदा के निर्वचन के नियम – फोर्स मेज्योर खण्ड एवं विफलीकरण का सिद्धांत – प्रभाव – समझाया गया।	291	401
Sections 70, 73 and 74 – Breach of contract – Remedies – Which provision of the Act is applicable when limits of liquidated damages are stipulated for?		
धाराएं 70, 73 एवं 74 – संविदा का भंग – उपचार – जहां नगद क्षति की सीमा निर्धारित की गई हो, वहां अधिनियम का कौन सा प्रावधान लागू होगा?	67	92
Sections 73 and 74 – Breach of contract; remedies for – Forfeiture of security deposit and detention of machinery, when available?		
धाराएं 73 एवं 74 – संविदा के उल्लंघन पर उपचार – सुरक्षा निधि का समपहरण एवं मशीनरी का परिरोध, कब उपलब्ध है?	188*	260
Sections 148 and 151 – Insurance – Insurer is liable to pay value of damaged/destroyed goods as shown in the receipts issued by the warehouse on the date of storage to farmers.		
Bailer and bailee – A person handing over his produce/goods to any warehouse on rent as a bailer and warehouse accepts this as a bailee and such relationship does not create a relationship based only on trust.		
धाराएं 148 एवं 151 – बीमा – बीमाकर्ता किसानों को क्षतिग्रस्त/नष्ट वस्तुओं के उसी मूल्य का भुगतान करने हेतु दायी है जो कि वेयरहाउस द्वारा भंडारण की तिथि को जारी की गई रसीदों में दर्शाया गया है।		
उपनिधाता एवं उपनिहिती – एक व्यक्ति अपने उत्पाद/वस्तुओं को किसी वेयरहाउस को किराये पर उपनिधाता के रूप में सौंपता है एवं वेयरहाउस उसे एक उपनिहिती के रूप में स्वीकार करता है और ऐसा संबंध मात्र विश्वास पर आधारित संबंध का सृजन नहीं करता है।		
	246 (ii) & (iii)	340
COURT FEES ACT, 1870		
न्यायालय शुल्क अधिनियम, 1870		
Sections 12 and 35 – See Orders 7, 21 & 41 and Sections 5 & 11 of the Civil Procedure Code, 1908.		
धाराएं 12 एवं 35 – देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 7, 21 एवं 41 और धाराएं 5 एवं 11।	13	15

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CRIMINAL PRACTICE:		
आपराधिक प्रथा:		
– See Section 372 of the Criminal Procedure Code, 1973.		
– देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 372।	79	105
– Parameter to be considered while imposition of sentence.		
– सजा अधिरोपित किए जाते समय विचार में लिए जाने वाले कारक।	292*	402
CRIMINAL PROCEDURE CODE, 1973		
दण्ड प्रक्रिया संहिता, 1973		
Sections 2(h), 156 (3) and 173 (8) – (i) Words ‘Investigation’, ‘enquiry’ and ‘trial’, meaning of.		
(ii) Further investigation empowerment of Police.		
(iii) Power of Magistrate to order further investigation after receipt of report u/s 173(2) extends till commencement of the trial.		
धाराएं 2(ज), 156 (3) एवं 173 (8) – (i) शब्द ‘अन्वेषण’, ‘जांच’ और ‘विचारण’ का तात्पर्य।		
(ii) पुलिस की आगे अन्वेषण की शक्तियां।		
(iii) मजिस्ट्रेट की आगे अन्वेषण आदेशित करने की शक्ति धारा 173 (2) के अन्तर्गत प्रतिवेदन की प्राप्ति के पश्चात् विचारण प्रारंभ होने तक विस्तारित होती है।	134	179
Sections 31, 173, 218, 219 and 220 – Final report; amalgamation of – Whether more than one FIR may be amalgamated into a single final report ?		
धाराएं 31, 173, 218, 219 एवं 220 – अंतिम प्रतिवेदनों का संयोजन – क्या एक से अधिक प्रथम सूचना रिपोर्ट को एक अंतिम प्रतिवेदन में संयोजित किया जा सकता है?	46 (ii)	59
Sections 53, 53-A and 311-A [inserted by (Amendment) Act 25 of 2005] – Voice sample of accused for investigation – Recording of – Permissibility.		
धाराएं 53, 53-क एवं 311-क [2005 के 25 (संशोधन) अधिनियम द्वारा अंतः स्थापित]		
– अन्वेषण के लिये अभियुक्त की आवाज के नमूने के अभिलेखन की अनुज्ञेयता।	14	18
Sections 53 and 54-A – DNA test – When can be ordered?		
धाराएं 53 एवं 54-ए – डी.एन.ए. परीक्षण – कब आदेशित किया जा सकता है?	15	19
Section 91 – Summoning of electronic evidence at the stage of investigation.		
धारा 91 – अन्वेषण के प्रक्रम पर इलेक्ट्रॉनिक साक्ष्य का समन किया जाना।	189	260

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धारा 304 भाग 1 – हत्या की कोटि में न आने वाला आपराधिक मानव वध – भारतीय दण्ड संहिता की धारा 300 का अपवाद 4 केवल तब प्रभावी होता है जब कोई लड़ाई या झगड़ा दोनों ही पक्षों के पारस्परिक प्रकोपन और आद्योतों से हुआ हो, जिसमें अपराधियों द्वारा कोई अनुचित लाभ नहीं उठाया गया है।	211	292
Sections 304-B and 498-A – Cruelty and Dowry Death – Presumption.		
धाराएं 304-ख एवं 498-क – क्रूरता एवं दहेज मृत्यु – उपधारणा।	101*	142
Section 304-B – Dowry death – “Soon before her death” – Consideration of.		
धारा 304-ख – दहेज मृत्यु – “उसकी मृत्यु के शीघ्र पूर्व” – विचारणीय पद।	44	57
Sections 304-B and 498-A – Dowry death and cruelty – Contradictory statements made by victim in two dying declarations – effect.		
धाराएं 304-ख एवं 498-क – दहेज मृत्यु एवं क्रूरता – दो मृत्युकालीन कथनों में आहत द्वारा विरोधाभाषी कथन किए गए हैं – प्रभाव।	97*	137
Sections 304-B and 498-A – See Sections 32 and 113-B of the Evidence Act, 1872.		
धाराएं 304-ख एवं 498-क – देखें साक्ष्य अधिनियम, 1872 की धारा 32 एवं 113-ख।	264	368
Section 306 – See Sections 227 and 397 of the Criminal Procedure Code, 1973.		
धारा 306 – देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 227 एवं 397।	140	193
Sections 306 and 498-A – Absence of physical or mental cruelty.		
धाराएं 306 एवं 498-क – मानसिक अथवा शारीरिक क्रूरता का अभाव।	45*	59
Sections 306 and 498-A – Merely because an accused is found guilty of an offence punishable under Section 498-A of the Code and the death has occurred within a period of seven years of marriage, accused cannot be automatically held guilty for offence		

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punishable u/s 306 of the Code by employing the presumption under Section 113-A of the Act – Unless prosecution establishes that some act of illegal omissions by the accused has driven the deceased to commit suicide, conviction u/s 306 of the Code would not be tenable.		
धाराएं 306 एवं 498-क – केवल इस कारण कि एक अभियुक्त संहिता की धारा 498-ए के अंतर्गत दण्डनीय अपराध का दोषी पाया गया और मृत्यु विवाह से सात वर्ष के भीतर कारित हुई, अभियुक्त स्वतः ही संहिता की धारा 113-ए की उपधारणा करते हुए संहिता की धारा 306 के अंतर्गत दण्डनीय अपराध के लिये दोषी नहीं ठहराया जा सकता – जब तक अभियोजन यह स्थापित नहीं करता कि अभियुक्त द्वारा किये गये किसी अवैध लोप के कृत्य ने मृतका को आत्महत्या कारित करने हेतु प्रेरित किया, संहिता की धारा 306 के अंतर्गत दोषसिद्धि मान्य नहीं होगी।	258 (ii)	360
Section 307 – See Sections 27 of the Evidence Act, 1872.		
धारा 307 – देखें साक्ष्य अधिनियम, 1872 की धारा 27।	315	435
Section 307 r/w/s 149 – Attempt to murder – Unlawful assembly – Determination of vicarious liability – Merely because other three accused persons had not used their weapons does not absolve them from the responsibility and vicarious liability.		
धारा 307 सहपठित धारा 149 – हत्या का प्रयास – विधि विरुद्ध जमाव – प्रतिनिहित दायित्व का निर्धारण – केवल इस कारण से कि अन्य तीन अभियुक्तगण द्वारा अपने हथियारों का उपयोग नहीं किया गया उन्हें प्रतिनिहित दायित्व से मुक्ति प्रदान नहीं करता है।	212	293
Section 364-A – Kidnapping for ransom – Circumstantial evidence.		
धारा 364-क – मुक्तिधन के लिये व्यपहरण – परिस्थितिजन्य साक्ष्य।	98	138
Sections 376, 376A, 376AB, 376B, 376C, 376D, 376DA, 376DB and 376E – (i) Crime against women – Malady and remedy.		
(ii) Rape cases in India – Need for speedy trial of cases relating to offence of rape as emphasized consistently by the Supreme Court.		
(iii) Compensation to the victims of sexual offences – On recommendation of Court.		
धाराएं 376, 376क, 376कख, 376ख, 376ग, 376घ, 376घक, 376घख एवं 376ङ –		
(i) महिलाओं के विरुद्ध अपराध – व्याधि एवं उपचार।		
(ii) भारत में बलात्कार प्रकरण – सर्वोच्च न्यायालय द्वारा बारम्बार बलात्कार के अपराधों से संबंधित मामलों के शीघ्र विचारण की आवश्यकता पर बल दिया गया है।		
(iii) न्यायालय की अनुशंसा पर यौन अपराध की पीड़िता को प्रतिकर।	213	294
Section 376 (1) (before 2013 amendment) r/w/s 34 – See Section 3 of the Evidence Act, 1872.		
धारा 376(1) (2013 के संशोधन से पूर्व) सहपठित धारा 34 – देखें साक्ष्य अधिनियम, 1872 की धारा 3।	214*	299

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Section 376 (1) – See Section 3 of the Evidence Act, 1872.		
धारा 376 (1) – देखें साक्ष्य अधिनियम, 1872 की धारा 3।	156	216
Section 376 (2)(1) (Prior to Amendment 2013) – Rape – Appreciation of evidence.		
धारा 376 (2)(1) (2013 के संशोधन से पूर्व) – बलात्कार – साक्ष्य का मूल्यांकन।	99*	141
Sections 406 and 420 – Cheating – Allurement of large number of investors for deposit – Whether each deposit constitute a separate and individual offence or all transactions can be clubbed into single FIR?		
धाराएं 406 एवं 420 – छल – निक्षेप के नाम पर बड़ी संख्या में निवेशकों को प्रलोभन – क्या प्रत्येक निक्षेप एक पृथक और व्यक्तिगत अपराध का गठन करता है अथवा सभी लेनदेन को एक प्रथम सूचना रिपोर्ट में जोड़ा जा सकता है?	46 (i)	59
Sections 409, 420 and 511 – See Section 228 of the Criminal Procedure Code, 1973.		
धाराएं 409, 420 एवं 511 – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 228।	72*	96
Sections 419, 420, 467, 468 and 471 – See Section 300 of the Criminal Procedure Code, 1973.		
धाराएं 419, 420, 467, 468 एवं 471 – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 300।	249*	344
Section 494 – Whether applies to male belonging to Muslim community?		
धारा 494 – क्या मुस्लिम समुदाय से संबंध रखने वाले पुरुष पर लागू होती है?	100*	141
Sections 498-A and 302 – (i) Circumstantial evidence – Bride burning. (ii) Witnesses turning hostile – Effect.		
धाराएं 498-क एवं 302 – (i) परिस्थितिजन्य साक्ष्य – वधु दाह। (ii) साक्षियों का पक्षद्रोही हो जाना – प्रभाव।	47	61
INTERPRETATION OF STATUTES:		
संविधियों का निर्वचन:		
– Two conflicting provisions of same statute – Principles of interpretation.		
– एक ही विधि के दो विराधाभासी प्रावधान – निर्वचन के सिद्धांत।		
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JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2000		
किशोर न्याय (बालकों की देखरेख एवं संरक्षण) अधिनियम, 2000		
Sections 2(k) and 7-A – Age determination – Claim of juvenility on the date of incident i.e. 18.06.1995 on the basis of birth certificate obtained on 14.09.2010.		

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Section 7-A – Age determination – Claim of juvenility.		
धारा 7-क – आयु निर्धारण – किशोरवयता का दावा।	265*	370
Section 15 (1) (g) – Plea regarding juvenility can be raised even at the appellate stage.		
धारा 15 (1) (छ) – किशोरवयता के संबंध में अभिवाक् अपील के स्तर पर भी उठाया जा सकता है।	155	215
JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015		
किशोर न्याय (बालकों की देखरेख एवं संरक्षण) अधिनियम, 2015		
Section 2 (33) – Heinous offence – Offence where maximum sentence is more than 7 years imprisonment, but no minimum sentence or minimum sentence of less than 7 years is provided shall be treated as ‘serious offences’ within the meaning of the Act.		
धारा 2 (33) – जघन्य अपराध – अपराध जहां कि अधिकतम सजा 7 वर्ष से अधिक कारावास की है किंतु कोई न्यूनतम दण्डादेश नहीं है या 7 वर्ष से कम का न्यूनतम दण्डादेश उपबंधित किया गया है, वह अधिनियम के अर्थान्वयन के अंतर्गत गंभीर अपराध माने जाएंगे।	157	217
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Sections 58 and 59 – Adoption – Change in citizenship during pendency of application; effect of.		
धाराएं 58 एवं 59 – दत्तक ग्रहण – आवेदन के लंबित रहने के दौरान नागरिकता में परिवर्तन; प्रभाव।	102*	142
LAND ACQUISITION ACT, 1894		
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Section 23 – Compensation – Determination of – Annual increase method.		
धारा 23 – प्रतिकर – निर्धारण – वार्षिक वृद्धि पद्धति।	103*	143
Sections 23, 28, 34 and 54 – Condonation of delay in filing appeal – Appellant is not entitled to interest for period of delay in filing appeal.		
धाराएं 23, 28, 34 एवं 54 – अपील प्रस्तुत करने में हुए विलम्ब को क्षमा किया जाना – अपीलार्थी अपील प्रस्तुत करने में हुए विलम्ब की अवधि का ब्याज प्राप्त करने का अधिकारी नहीं हैं।	266	371

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LAND REVENUE CODE, 1959 (M.P.)		
भू-राजस्व संहिता, 1959 (म.प्र.)		
Section 158 (1) (d) (i) – Bhumiswami Right to Pattedar-tenant in Vindhya Pradesh. धारा 158 (1) (घ) (एक) – विंध्य प्रदेश के पट्टेदार-किरायेदार को भूमिस्वामी अधिकार।	317 (i)	437
Section 178 – See Order 22 Rule 3 of the Civil Procedure Code, 1908. धारा 178 – देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 22 नियम 3।	65	89
LEGAL SERVICES AUTHORITIES ACT, 1987		
विधिक सेवा प्राधिकरण अधिनियम, 1987		
– Award by playing fraud – Any award of Lok Adalat which is obtained by playing fraud is <i>void ab initio</i> . – कपट से प्राप्त अधिनिर्णय – लोक अदालत द्वारा पारित कोई अधिनिर्णय जो कि कपटपूर्वक प्राप्त किया गया हो, वह आरंभतः शून्य है।	216	306
Section 19 – See Sections 138 and 147 of the Negotiable Instruments Act, 1881. धारा 19 – देखे परक्राम्य लिखत अधिनियम, 1881 की धाराएं 138 एवं 147।	274*	378
LIMITATION ACT, 1963		
परिसीमा अधिनियम, 1963		
Section 5 – (i) Appellate Court; duty of – Whether appellate Court is duty bound to consider all the issues and evidence on record even though appeal is barred by limitation? (ii) Condonation of delay – Sufficient cause – Grounds raised by appellants that they were not aware of the dismissal of suit. धारा 5 – (i) अपीलीय न्यायालय के कर्तव्य – क्या अपीलीय न्यायालय परिसीमा द्वारा वर्जित अपील में भी समस्त विवादकों तथा अभिलेख पर उपलब्ध साक्ष्य पर विचार करने के लिए कर्तव्यबद्ध है? (ii) विलंब क्षमा किया जाना – पर्याप्त हेतुक – अपीलार्थीगण द्वारा यह आधार लिया गया कि उन्हें वाद की खारिजी की जानकारी नहीं थी।	48	63
Section 5 – Condonation of delay – In absence of any explanation of delay, the Court should not adopt a lenient view. धारा 5 – विलंब के लिये माफी – अस्पष्टीकृत विलंब की माफी पर न्यायालय को उदारतात्मक दृष्टिकोण नहीं अपनाना चाहिए।	125	168

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Section 5 – Extension of time or condonation of delay u/s 5 of the Act is not applicable to the proceedings under Order 21 Rule 90 of the Code.		
धारा 5 – सि.प्र.सं. के आदेश 21 नियम 90 के अंतर्गत कार्यवाहियों में अधिनियम की धारा 5 के अंतर्गत विलंब क्षमा या समय का विस्तार नहीं किया जा सकता है।	318	440
Section 5 – See Section 96 and Order 41 Rule 23 of the Civil Procedure Code, 1908.		
धारा 5 – देखें सिविल प्रक्रिया संहिता, 1908 की धारा 96 एवं आदेश 41 नियम 23।	62	85
Section 19 r/w/ Article 113 – Limitation law – Exemption from – When can be permitted?		
धारा 19 सहपठित अनुच्छेद 113 – परिसीमा विधि से छूट – कब अनुज्ञात की जा सकती है?	183 (i)	251
Section 27 – Adverse Possession; meaning, nature and ingredients of – Reiterated.		
धारा 27 – प्रतिकूल कब्जा; अर्थ, प्रकृति और तत्व, दोहराए गए।	104	144
Section 27 and Article 58 – (i) Adverse possession – Possession given under invalid sale deed.		
(ii) Different cause of action accrues on different dates – Article 58 would govern only the suit for the relief of declaration and it will not cover other relief governed by other articles of the Limitation Act.		
धारा 27 एवं अनुच्छेद 58 – (i) प्रतिकूल आधिपत्य – अविधिमान्य विक्रय विलेख के आधार पर कब्जा प्रदान किया गया।		
(ii) भिन्न वाद कारण भिन्न दिनांको को प्रोद्भूत हुए – अनुच्छेद 58 से केवल घोषणा की सहायता के लिए प्रस्तुत वाद शासित होगा और यह परिसीमा अधिनियम के अन्य अनुच्छेदों से शासित होने वाली सहायता पर आच्छादित नहीं होगा।	105*	145
Section 27, Articles 64 and 65 – Adverse possession – Person perfecting title by virtue of adverse possession can maintain suit under Article 65.		
धारा 27, अनुच्छेद 64 एवं 65 – प्रतिकूल आधिपत्य – प्रतिकूल आधिपत्य के आधार पर पूर्ण अधिकार प्राप्त करने वाला व्यक्ति अनुच्छेद 65 के अंतर्गत वाद प्रस्तुत कर सकता है।	49	64
Article 54 – Specific performance of contract – Limitation to file suit – When specific date fixed for execution of sale deed in agreement.		
अनुच्छेद 54 – अनुबंध का विनिर्दिष्ट अनुपालन – वाद संस्थित करने का परिसीमा काल – जब अनुबंध में विक्रय विलेख के निष्पादन की तिथि नियत की गई थी।	113 (i)	153
Articles 58 and 59 – See Order 7 Rule 11 of the Civil Procedure Code, 1908.		
अनुच्छेद 58 एवं 59 – देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 7 नियम 11।	286	393

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Article 59 – Limitation period for challenging registered sale deed. अनुच्छेद 59 – पंजीकृत विक्रय विलेख की चुनौती देने के लिये परिसीमा अवधि।	3* (i)	2
Article 61 (a) – Computation of limitation for suit for Redemption of usufructuary mortgage. अनुच्छेद 61 (क) – भोगबंधक के मोचन के दावे के लिए परिसीमा की गणना।	176	242
Article 65 – Adverse possession – Defendants have not admitted vesting of suit property with current and previous owners and denied title of both. अनुच्छेद 65 – विरोधी आधिपत्य – प्रतिवादीगण ने विवादित सम्पत्ति वर्तमान तथा पूर्व स्वामी को निहित होने के तथ्य को स्वीकार नहीं किया एवं दोनों के स्वामित्व से इंकार किया हो।	217*	307
Article 65 – Plaintiff, can claim title based on adverse possession. अनुच्छेद 65 – वादी, प्रतिकूल आधिपत्य के आधार पर स्वत्व का दावा कर सकता है।	56 (i)	69
Article 97 – Limitation – When a specific provision for limitation is provided under Limitation Act for filing a civil suit, then general provisions of limitation for declaration of suit will not be applicable. अनुच्छेद 97 – परिसीमा – जब परिसीमा अधिनियम के अंतर्गत सिविल वाद प्रस्तुत करने हेतु विशिष्ट प्रावधान दिया गया है तब घोषणा के लिए प्रस्तुत वाद की परिसीमा हेतु उल्लेखित सामान्य प्रावधान लागू नहीं होंगे।	232 (ii)	329
Article 136 – Limitation to file execution petition of arbitral award. अनुच्छेद 136 – माध्यस्थम् पंचाट के निष्पादन की याचिका दायर किए जाने हेतु परिसीमा।	118	159

MEDICAL NEGLIGENCE:

चिकित्सकीय उपेक्षा:

– See Section 45 of the Evidence Act, 1872.

– देखें साक्ष्य अधिनियम, 1872 की धारा 45।

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MITAKSHARA LAW:

मिताक्षरा विधि :

– See Section 8 of the Hindu Succession Act, 1956.

– देखें हिन्दू उत्तराधिकार अधिनियम, 1956 की धारा 8।

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Section 2 (30) – (i) Whether registered owner or financier has to be treated as “owner” – Guiding factors.		
(ii) Calculation of income – Deduction.		
धारा 2 (30) – (i) पंजीकृत स्वामी अथवा फाइनेन्सर में से किसे स्वामी माना जाए – मार्गदर्शक सिद्धान्त।		
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Sections 2 (30) and 168 – Motor accident claim – Liability of Government to pay compensation – Death of victim due to rash and negligent driving of bus of State Road Transport.		
धाराएं 2 (30) एवं 168 – मोटर दुर्घटना दावा – मुआवजे के भुगतान का सरकार का दायित्व – राज्य सड़क परिवहन की बस को उपेक्षापूर्वक और लापरवाही से चलाने के कारण पीड़ित की मृत्यु।	106*	146
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धारा 147 (1) – एक्ट पॉलिसी – हालांकि एक्ट पॉलिसी कार के अधिभोगी या पीछे की सीट की सवारी को शामिल नहीं करती किंतु यदि बीमा कंपनी यात्रियों के लिये अतिरिक्त राशि लेती है तो इसका अर्थ यह है कि निःशुल्क यात्री बीमा कंपनी द्वारा बीमित हैं।	267	371
Section 147 (1) – Breach of policy – Liability of Insurance Company.		
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Section 147 (1)(b)(i) – Pay and recover – Fundamental breach of policy condition.		
धारा 147 (1)(ख)(i) – भुगतान करो और वसूलो – पालिसी की शर्तों का आधारभूत उल्लंघन।	160	221
Section 149 (2)(a)(i)(c) – Permit – Liability of Insurance Company.		
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Section 149 (2)(a)(i)(c) – Violation of policy – Insurance company is liable to satisfy the award and thereafter, seek recovery from the owner of the vehicle if the offending vehicle was not having permit and fitness certificate on the date of accident.		
धारा 149 (2)(क)(i)(ग) – पालिसी का उल्लंघन – यदि दुर्घटना दिनांक को दुर्घटनाकारी वाहन का परमिट और फिटनेस प्रमाणपत्र नहीं था तो बीमा कंपनी प्रतिकर प्रदान करने के लिये जिम्मेदार हैं और उसके पश्चात् मालिक से वसूली कर सकती है।	268	372

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Section 163-A – (i) Motor accident claim – assessment of income of deceased. (ii) When deceased is unmarried – Multiplier should be applied on the age of deceased. धारा 163–ए – (i) मोटर दुर्घटना दावा – मृतक की आय का आंकलन। (ii) जब मृतक अविवाहित हो – मृतक की आयु पर गुणांक प्रयोज्य होना चाहिए।	52*	67
Section 163-A – Permanent disability – Determination of compensation. धारा 163–ए – स्थाई निःशक्तता – क्षतिपूर्ति का निर्धारण।	53*	67
Sections 163-A and 166 – Assessment of compensation – (i) Death of housewife – Notional income – Future prospects; entitlement of. (ii) Death of school going child – Future prospects; entitlement of. धाराएं 163–क एवं 166 – प्रतिकर का निर्धारण – (i) गृहिणी की मृत्यु – काल्पनिक आय – भविष्यवर्ती लाभ; पात्रता। (ii) स्कूल जाने वाले बच्चे की मृत्यु – भविष्यवर्ती लाभ; पात्रता।	319	441
Section 166 – (i) Compensation – Enhancement – Injury claim. (ii) Liability of insurer – Principle of pay and recover. धारा 166 – (i) क्षतिपूर्ति – वृद्धि – उपहति दावा। (ii) बीमाकर्ता का दायित्व – भुगतान एवं वसूली का सिद्धांत।	107*	146
Section 166 – Compensation – Multiplier – Multiplier has to be applied on the basis of age of the deceased and not on the basis of age of the dependants. धारा 166 – क्षतिपूर्ति – गुणांक – मृतक की आयु के आधार पर गुणांक प्रयोज्य किया जाना चाहिए ना कि आश्रितों की आयु के आधार पर।	50	65
Section 166 – (i) Future prospects should also be awarded in case of self employed person. (ii) Interest from the date of filing of the claim till the payment of the amount may be awarded. धारा 166 – (i) स्वनियोजित कर्मचारी के मामले में भी भविष्यवर्ती लाभ अधिनिर्णीत किया जाना चाहिए। (ii) याचिका प्रस्तुत करने की तिथि से राशि के भुगतान तक ब्याज अधिनिर्णीत किया जा सकता है।	163	224

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(iv) Assessment of compensation – In cases of 100% physical disability coupled with mental disability.		
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(ii) प्रतिकर की मात्रा ।		
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(iv) 100 प्रतिशत शारीरिक अक्षमता के साथ-साथ मानसिक अक्षमता के प्रकरण में प्रतिकर का निर्धारण ।		
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Section 166 – Claim application – If claimant fails to prove that proximate cause of death was road accident and there was nexus between injuries and death, rejection of claim application by Tribunal is justified.		
धारा 166 – दावा आवेदन – जब दावेदार यह साबित करने में असफल रहता है कि मृत्यु का आसन्न कारण सड़क दुर्घटना थी तथा चोटों और मृत्यु के बीच संबंध था, तब अधिकरण द्वारा दावा आवेदन को निरस्त किया जाना न्यायोचित है ।	320	443
Sections 166 and 168 – Compensation – Computation of – Fellowship component should not be excluded while computing compensation in motor accident claim cases.		
धाराएं 166 एवं 168 – प्रतिकर – संगणना – मोटर दुर्घटना दावा प्रकरणों में प्रतिकर की संगणना करते हुए अध्येतावृत्ति घटक को अपवर्जित नहीं किया जाना चाहिए ।	51	66
Sections 166 and 168 – Compensation – Future prospects – In computation of compensation, future prospects of the self-employed person (deceased) must be considered according to his age at the time of accident.		

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Sections 166 and 168 – (i) Compensation – Income reduced by tax benefit on LIC investments cannot be construed to be loss of income of assessee.		
(ii) Loss of income – Merely running of shop by the L.Rs. of the deceased by itself shall not lead to presumption of no loss of income to the family.		
धाराएं 166 एवं 168 – (i) प्रतिकर – एल.आई.सी. में निवेश पर कर लाभ द्वारा कम की गई आय को आंकलनकर्ता की आय का नुकसान नहीं माना जा सकता है।		
(ii) आय की हानि – मृतक के उत्तराधिकारियों द्वारा मृतक की दुकान चलाया जाना मात्र स्वतः ही परिवार की आय की कोई हानि न होने की उपधारणा नहीं है।	269	373
Sections 166 and 168 – (i) Compensation – Liability – Once in a claim petition filed by the other claimant arising out of the same accident, it has been held that Insurance Company is liable to indemnify the owner and is jointly and severally liable to pay compensation, then the said finding would be binding unless any new evidence is led by the parties.		
(ii) Abatement – Non-bringing of legal representatives of the deceased driver of the offending vehicle do not affect the petition adversely and it does not result in abatement of the claim petition in <i>toto</i> .		
धाराएं 166 एवं 168 – (i) प्रतिकर – उत्तरदायित्व – एक ही दुर्घटना से उत्पन्न अन्य दावेदार द्वारा दायर दावा याचिका में जब एक बार यह अभिनिर्धारित कर दिया जाता है कि बीमा कंपनी मालिक को क्षतिपूर्ति हेतु दायी है और वह प्रतिकर भुगतान हेतु संयुक्ततः व पृथकतः रूप से उत्तरदायी है तब उक्त निष्कर्ष बाध्यकारी होगा जब तक कि पक्षकारों द्वारा कोई नया साक्ष्य प्रस्तुत न कर दिया जाये।		
(ii) उपशमन – उल्लंघनकर्ता वाहन के मृत चालक के विधिक प्रतिनिधियों को न लाना याचिका को प्रतिकूलतः प्रभावित नहीं करता और इसके परिणामतः याचिका का पूर्णतः उपशमन नहीं हो जाता।	271*	375
Sections 166 and 168 – Contributory negligence – Whether principle of contributory negligence is always applicable where two-wheeler vehicle is driven with more than permissible limits of pillion riders? No.		
धाराएं 166 एवं 168 – अंशदायी उपेक्षा – क्या पिछली सीट पर अनुज्ञेय सीमा से अधिक सवारी होने पर अंशदायी उपेक्षा का सिद्धांत सदैव लागू होता है? नहीं।	219	309
Sections 166 and 168 – Whether a driver who has a license to drive a light motor vehicle and is driving a transport vehicle of that class is required to additionally obtain an endorsement to drive a transport vehicle?		

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धाराएं 166 एवं 168 – क्या एक चालक जिसके पास एक हल्का मोटर वाहन, चलाने की अनुज्ञप्ति है और उसी वर्ग का परिवहन वाहन चला रहा है, के लिए अतिरिक्त रूप से परिवहन वाहन चलाने का पृष्ठांकन प्राप्त करना आवश्यक है?	108*	147
Sections 166 and 173 – Compensation – Computation of income – Consideration of latest ITRs.		
धाराएं 166 एवं 173 – प्रतिकर – आय की गणना – नवीनतम आयकर विवरणी पर विचार।	321*	445
Section 168 – Motor Insurance – Commercial Vehicle package policy – Effect of delay in intimating the insurance company about the occurrence of the theft.		
धारा 168 – वाहन बीमा – वाणिज्यिक यान पैकेज पालिसी – चोरी की घटना के बारे में बीमा कंपनी को सूचित करने में देरी का प्रभाव।	272*	376
Section 173 – See Civil Practice		
धारा 173 – देखें सिविल प्रथा	231	328
Section 173 – See Order 41 Rule 22 of the Civil Procedure Code, 1908.		
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Sections 183 and 184 – Motor Vehicles Act and Indian Penal Code operate in entirely different spheres – An offender can be tried and punished independently under both the statutes.		
धाराएं 183 एवं 184 – मोटरयान अधिनियम एवं भारतीय दण्ड संहिता पूर्णतः अलग-अलग क्षेत्रों में प्रवर्तित हैं – एक अपराधी दोनों विधियों के अंतर्गत स्वतंत्रतापूर्वक विचारित एवं दण्डित किया जा सकता है।	166	229
N.D.P.S. ACT, 1985		
स्वापक औषधि और मनःप्रभावी पदार्थ अधिनियम, 1985		
Sections 18 and 50 – (i) Search and seizure – Compliance of Section 50 when not required?		
(ii) Production of entire contraband before court – When not necessary?		
धाराएं 18 एवं 50 – (i) तलाशी एवं जप्ती – धारा 50 का अनुपालन कब आवश्यक नहीं?		
(ii) न्यायालय के समक्ष संपूर्ण निषिद्ध पदार्थ की प्रस्तुति – कब आवश्यक नहीं?		
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Section 21 (as amended by Amendment Act 9 of 2001) – Determination of quantity – In case of seizure of mixture of Narcotic Drugs or Psychotropic Substances with one or more neutral substance(s), the quantity of neutral substance(s) is not to be excluded and to be taken into consideration along with actual content by weight of the offending drug.		

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धारा 21 (वर्ष 2001 के अधिनियम क्रमांक 9 द्वारा यथा संशोधित) – मात्रा का निर्धारण – एक या अधिक उदासीन पदार्थ के साथ अभिगृहीत स्वापक औषधि या मनःप्रभावी पदार्थ के मिश्रण में से उदासीन पदार्थ की मात्रा को अपवर्जित नहीं किया जा सकता और उसे प्रश्नगत औषधि की मात्रा के साथ विचार में लिया जावेगा।	323	447
Section 37 – (i) Bail – NDPS Act – Restrictions and limitations. (ii) “Reasonable grounds” occurring in Section 37 of the 1985 Act – Connotation of.		
धारा 37 – (i) जमानत – स्वापक औषधि एवं मनःप्रभावी पदार्थ अधिनियम – प्रतिबंध एवं सीमाएं। (ii) 1985 के अधिनियम की धारा 37 में प्रयुक्त “युक्तियुक्त आधार” – तात्पर्य।	255	357
Section 50 – Personal search – The mandate of Section 50 of the Act is confined to “personal search” and not to search of a vehicle or container or premises.		
धारा 50 – व्यक्तिगत तलाशी – धारा 50 का आदेश व्यक्तिगत तलाशी तक सीमित है और यह किसी वाहन की अथवा पात्र अथवा प्रांगण की तलाशी पर लागू नहीं होते हैं।	220	310
Section 57 – (i) Section 57 of N.D.P.S. Act – Not to be interpreted that if report is not sent within two days, the entire proceeding shall be vitiated. (ii) Seizure memo – Mere fact that one seal on seizure memo was illegible, does not vitiate the entire proceeding.		
धारा 57 – (i) एन.डी.पी.एस. अधिनियम की धारा 57 की व्याख्या इस अर्थ में नहीं की जानी चाहिए कि दो दिनों के भीतर वांछित प्रतिवेदन नहीं भेजे जाने पर सम्पूर्ण कार्यवाही दूषित हो जाएगी। (ii) जप्ती पंचनामा – मात्र यह तथ्य कि जप्ती पंचनामे पर लगी हुई सीलों में से एक सील अस्पष्ट/अपठनीय थी, सम्पूर्ण कार्यवाही को दूषित नहीं करता।	324	448
NEGOTIABLE INSTRUMENTS ACT, 1881		
परक्राम्य लिखत अधिनियम, 1881		
Sections 118 (a), 138 and 139 – Effect of presumption when issuance of cheque is admitted/established.		
धाराएं 118 (क) 138 एवं 139 – उपधारणा का प्रभाव जब चेक का जारी होना स्वीकृत/स्थापित हो जाता है।	257 (ii)	359
Section 138 – No prohibition u/s 138 on instituting criminal complaint based on the second or successive statutory notice.		
धारा 138 – द्वितीय या पश्चातवर्ती वैधानिक सूचना पत्र के आधार पर धारा 138 के अंतर्गत आपराधिक परिवाद संस्थित करने में कोई प्रतिषेध नहीं है।	167	230

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Section 138 – See Section 427 of the Criminal Procedure Code, 1973.		
धारा 138 – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 427।	25	36
Section 138 – What amount should be mentioned in demand notice issued u/s 138?		
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(ii) Discharge of onus – Onus to establish a probable defence shifts on the accused to rebut such presumption.		
धाराएं 138, 118(क) एवं 139 – (i) प्रारंभिक भार।		
(ii) दायित्व का उन्मोचन – तदोपरांत अभियुक्त पर दायित्व अंतरित होता है कि वह अधिसंभाव्य प्रतिरक्षा स्थापित करे जिससे ऐसी उपधारणा का खंडन हो।	221	311
Sections 138 and 139 – Dishonour of cheque – Presumption.		
धाराएं 138 एवं 139 – चेक का अनादरण – उपधारणा।	109	148
Sections 138 and 139 – Standard of proof required to rebut the presumption of existence of legally enforceable debt.		
धाराएं 138 एवं 139 – विधितः प्रवर्तनीय ऋण के अस्तित्व की उपधारणा का खण्डन करने के लिए आवश्यक प्रमाण का स्तर।	168	232
Sections 138 and 139 – Presumption of existence of legally enforceable debt/liability and liability of accused to rebut such presumption by leading evidence.		
धाराएं 138 एवं 139 – विधिक रूप से प्रवर्तनीय उत्तरदायित्व/ऋण के विद्यमान होने की उपधारणा और अभियुक्त द्वारा साक्ष्य प्रस्तुत करते हुए ऐसी उपधारणा के खंडन करने का उत्तरदायित्व।	169	233
Sections 138 and 143-A (5) (as inserted by Amendment Act 20 of 2018) – Provisions of Section 143-A are prospective in operation and can be invoked only in cases where offence u/s 138 was committed after its introduction.		
धाराएं 138 एवं 143-क (5) (2018 के 20 संशोधन अधिनियम, द्वारा अन्तः स्थापित) – धारा 143-क के प्रावधान प्रभाव में भविष्यलक्षी है और वहीं आलम्ब लिया जा सकता है, जहाँ अन्तःस्थापन के पश्चात् धारा 138 के अंतर्गत अपराध कारित किया गया था।	55	68
Sections 138 and 147 – Whether dishonour of cheque issued in pursuance of a compromise arrived at Lok Adalat would constitute offence u/s 138 of the Act of 1881? Held, Yes.		
धाराएं 138 एवं 147 – क्या लोक अदालत में हुए समझौते के अनुसरण में जारी किए गए चेक का अनादरण 1881 के अधिनियम की धारा के अंतर्गत अपराध का गठन करेगा? अभिनिर्धारित, हाँ।	274*	378

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PARTNERSHIP ACT, 1932		
भागीदारी अधिनियम, 1932		
Sections 37 and 48 – Partnership firm – Distinction between “retirement of a partner” and “dissolution of a partnership firm”.		
धाराएं 37 एवं 48 – भागीदारी फर्म – “भागीदार के पदनिवृत्त होने” और “एक भागीदारी फर्म के विघटन” के मध्य विभेद।	325	449
PREVENTION OF CORRUPTION ACT, 1947		
भ्रष्टाचार निवारण अधिनियम, 1947		
Sections 5 (1)(d) and 5(2) – See Sections 161, 166, 420, 468 and 471 of the Indian Penal Code, 1860.		
धाराएं 5 (1)(घ) एवं 5(2) – देखें भारतीय दण्ड संहिता, 1860 की धाराएं 161, 166, 420, 468 एवं 471।	205	281
PREVENTION OF CORRUPTION ACT, 1988		
भ्रष्टाचार निवारण अधिनियम, 1988		
Sections 7, 12 and 13 – See Section 239 of the Criminal Procedure Code, 1973.		
धाराएं 7, 12 एवं 13 – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 239।	152	211
Sections 7, 13, 17, 19 and 20 – (i) Demand and acceptance of bribe money – Requirement of proof.		
(ii) Investigation – Not done by DSP – Effect.		
(iii) Sanction – An order of sanction should not be construed in a pedantic manner.		
(iv) Presumption – The standard required for rebutting presumption u/s 20 of the Act.		
धाराएं 7, 13, 17, 19 एवं 20 – (i) रिश्वत राशि की मांग एवं स्वीकृति – प्रमाण के लिए आवश्यकताएं।		
(ii) अन्वेषण – अधिनियम के अंतर्गत उप-पुलिस अधीक्षक द्वारा अन्वेषण नहीं किया जाना – प्रभाव।		
(iii) मंजूरी – मंजूरी के किसी आदेश का अर्थ विशेषज्ञ के ढंग से नहीं लगाना चाहिए।		
(iv) उपधारणा – अधिनियम की धारा 20 के अंतर्गत उपधारणा खंडित करने के लिये आवश्यक मानक।	222	313
Sections 13 (1)(d) and 13 (2) r/w/s 19 – See Section 197 of the Criminal Procedure Code, 1973.		
धाराएं 13 (1)(घ) एवं 13 (2) सहपठित धारा 19 – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 197।	191	262

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<p>Sections 13 (2) r/w/s 13 (1)(e), 17 and 19 – (i) Acquisition of disproportionate assets – FIR – Scope and ambit of preliminary inquiry being a necessity before lodging an FIR would depend upon facts of each case – There is no set format or manner in which a preliminary inquiry is to be conducted.</p> <p>(ii) Sanction for prosecution – Sanction can be produced by prosecution during course of trial and same may not be necessary after retirement of accused officer.</p> <p>धाराएं 13 (2) सहपठित 13 (1)(ड), 17 एवं 19 – (i) अनुपातहीन सम्पत्ति का अर्जन – प्रथम सूचना प्रतिवेदन लेखबद्ध किए जाने के पूर्व प्रारंभिक जांच की आवश्यकता की परिधि एवं सीमा प्रत्येक प्रकरण के तथ्यों पर निर्भर होती है – प्रारम्भिक जांच के संचालन हेतु कोई निश्चित प्रकार या प्रक्रिया नहीं है।</p> <p>(ii) अभियोजन के लिये स्वीकृति – अभियोजन द्वारा विचारण के समय भी स्वीकृति प्रस्तुत की जा सकती है और यह अभियुक्त अधिकारी की सेवानिवृत्ति पश्चात् आवश्यक नहीं हो सकती है।</p>	<p>223 317</p>

PROBATION OF OFFENDERS ACT, 1958

अपराधी परिवीक्षा अधिनियम, 1958

Section 4 – Benefit of probation – After final disposal of main case, Court cannot grant benefit of probation to any accused and any order of probation cannot be granted without obtaining report of Probation Officer.

धारा 4 – परिवीक्षा का लाभ – मुख्य प्रकरण के अंतिम निपटारे के पश्चात् न्यायालय किसी भी अभियुक्त को परिवीक्षा का लाभ नहीं दे सकता है तथा परिवीक्षा अधिकारी से रिपोर्ट प्राप्त किये बिना परिवीक्षा का कोई भी आदेश स्वीकृत भी नहीं किया जा सकता है। **224 319**

PROHIBITION OF CHILD MARRIAGE ACT, 2006

बाल विवाह प्रतिषेध अधिनियम, 2006

Sections 3 and 9 – Marriage of a male aged between eighteen – twenty one years and an adult female – Male cannot be punished u/s 9 of the Act.

धाराएं 3 एवं 9 – 18 वर्ष से 21 वर्ष के बीच की आयु के पुरुष तथा वयस्क महिला के मध्य विवाह – पुरुष को धारा 9 के अन्तर्गत दण्डित नहीं किया जा सकता। **225 321**

PROPERTY LAW :

संपत्ति विधि :

– See Article 65 of the Limitation Act, 1963.

– देखें परिसीमा अधिनियम, 1963 का अनुच्छेद 65।

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PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012		
लैंगिक अपराधों से बालकों का संरक्षण अधिनियम, 2012		
Section 4 – See Section 376(2)(1) (Prior to Amendment 2013) of the Indian Penal Code, 1860.		
धारा 4 – देखें भारतीय दण्ड संहिता, 1860 की धारा 376(2)(1) (2013 के संशोधन से पूर्व)।	99*	141
Sections 5 (j) (ii) and 6 – (i) Age of prosecutrix, determination of.		
(ii) Birth certificate – Proof.		
(iii) Delay in FIR, effect of.		
(iv) Presumption of culpable mental state – Must be rebutted beyond reasonable doubt.		
धाराएं 5 (ज)(ii) एवं 6 – (i) अभियोक्त्री की आयु का निर्धारण।		
(ii) जन्म प्रमाण पत्र – सबूत।		
(iii) प्रथम सूचना रिपोर्ट में विलंब का प्रभाव।		
(iv) दोषी मानसिक स्थिति की उपधारणा – युक्तियुक्त संदेह से परे खण्डित की जानी चाहिए।	57	71
Sections 5(m) and 6 – See Sections 302 and 376 (2) (i) (As inserted by Amendment Act of 2013) of the Indian Penal Code, 1860.		
धाराएं 5(ड) एवं 6 – देखें भारतीय दण्ड संहिता, 1860 की धाराएं 302 एवं 376 (2) (i) (2013 के संशोधन अधिनियम द्वारा यथा अन्तः स्थापित)।	210	287
PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005		
घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005		
Sections 12, 18 and 27 – (i) Before issuing notice, the Court shall <i>prima facie</i> be satisfied that there have been instances of domestic violence.		
(ii) The criminal case of domestic violence against other relatives of appellant cannot be continued as there are no specific allegations as to how they have caused the acts of domestic violence.		
(iii) The petition under the Act can be filed in a court where the “person aggrieved” permanently or temporarily resides or carries on business or is employed.		
धाराएं 12, 18 एवं 27 – (i) सूचना-पत्र जारी करने से पूर्व न्यायालय को प्रथम दृष्ट्या समाधान होना चाहिए कि घरेलू हिंसा कारित की गई है।		
(ii) ऐसे कोई विनिर्दिष्ट आक्षेप आवेदक के रिश्तेदारों के विरुद्ध नहीं है कि उनके द्वारा किसी तरह की घरेलू हिंसा कारित की गई तब उनके विरुद्ध घरेलू हिंसा से संबंधित प्रकरण जारी नहीं रखा जा सकता।		
(iii) अधिनियम के अंतर्गत याचिका ऐसे न्यायालय में प्रस्तुत की जा सकती है जहां पीड़ित व्यक्ति स्थाई या अस्थायी रूप से रहता हो या व्यापार करता हो या नियोजन में हो।	275	378

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Sections 3 and 4 – See Section 360 of the Criminal Procedure Code, 1973.		
धाराएं 3 एवं 4 – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 360।	24	34
REGISTRATION ACT, 1908		
रजिस्ट्रीकरण अधिनियम, 1908		
Section 17 (1) – See Section 106 the Transfer of Property Act, 1882.		
धारा 17 (1) – देखें संपत्ति अंतरण अधिनियम, 1882 की धारा 106।	330	455
Section 17(1)(b) – Admissibility of compulsorily registrable document.		
धारा 17 (1)(ख) – अनिवार्य रूप से पंजीयन योग्य दस्तावेज की ग्राह्यता।	8* (iii)	9
Sections 17 (1) (b) and (2) (vi) – Registration of compromise decree – when necessary.		
धाराएं 17 (1) (ख) एवं (2) (छः) – राजीनामा डिक्री का रजिस्ट्रीकरण कब आवश्यक है।	170	234
Section 47 – Registered document – Time of commencement of operation.		
धारा 47 – पंजीकृत दस्तावेज – संचालन प्रभावी होने का समय।	110*	151
Section 49 – Unregistered sale deed – Declaration of title.		
धारा 49 – अपंजीकृत विक्रय विलेख – स्वत्व घोषणा।	105*	145
REWA STATE LAND REVENUE AND TENANCY CODE, 1935		
रीवा राज्य भू-राजस्व तथा काश्तकारी संहिता, 1935		
Section 44 – See Section 158 (1)(d)(i) of the Land Revenue Code, 1959 (M.P.); Sections 26 and 28 of the Vindhya Pradesh Abolition of Jagirs and Land Reforms Act, 1952; Section 58 of the Evidence Act, 1872 and Order 41 Rule 27 of the Civil Procedure Code, 1908.		
धारा 44 – देखें भू-राजस्व संहिता, 1959 (म.प्र.) की धारा 158 (1)(क)(i); विंध्य प्रदेश जागीर उन्मूलन एवं भूमि सुधार अधिनियम, 1952 की धाराएं 26 एवं 28; साक्ष्य अधिनियम, 1872 की धारा 58 एवं सिविल प्रक्रिया संहिता, 1908 का आदेश 41 नियम 27।	317	437
SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989		
अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989		
Section 3 – Offence registered under IPC as well as under the Act of 1989 – Investigated by an Officer below the rank of Deputy S.P., effect of?		

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धारा 3 – भा.दं.सं. के साथ-साथ 1989 के अधिनियम के अधीन अपराध दर्ज किया गया – अनुसंधान कार्यवाही उप-पुलिस अधीक्षक से न्यून पद के अधिकारी द्वारा की गई, प्रभाव?	262	364
Section 3 (2)(v) – See Sections 227 and 397 of the Criminal Procedure Code, 1973.		
धारा 3 (2)(v) – देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 227 एवं 397।	140	193
Section 3 (2)(v) – The offence must have been committed against the person on the ground that such person is a member of Scheduled Caste or Scheduled Tribe.		
धारा 3(2)(v) – अपराध किसी व्यक्ति के विरुद्ध इस आधार पर किया जाना चाहिए कि वह व्यक्ति अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है।	93 (ii)	128
Section 18A – See Section 438 of the Criminal Procedure Code, 1973.		
धारा 18क – देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 438।	144	197
SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) RULES, 1995		
अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) नियम, 1995		
Rule 7 – See Section 3 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.		
नियम 7 – देखें अनुसूचित जाति एवं अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 की धारा 3।	262	364
SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002		
वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम, 2002		
Sections 13, 14 and 31 – District Magistrate cannot exercise the power conferred u/s 14 of the SARFAESI Act, 2002 for taking possession of any agricultural land as the provisions of the Act are not applicable in respect of any security interest created in agricultural land.		
धाराएं 13, 14 एवं 31 – सरफेसी अधिनियम, 2002 के प्रावधान कृषि भूमि पर सृजित किसी सुरक्षा हित पर लागू नहीं होते हैं, इसलिये जिला मजिस्ट्रेट सरफेसी अधिनियम, 2002 की धारा 14 में प्रदत्त शक्तियों का उपयोग किसी कृषि भूमि पर कब्जा प्राप्त करने के लिये नहीं कर सकता है।	326	450

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– आपराधिक विचारण में दोषमुक्ति का प्रभाव।	171	236
SPECIFIC RELIEF ACT, 1963		
विनिर्दिष्ट अनुतोष अधिनियम, 1963		
Section 5 – Recovery of possession of encroached land – Dispute as to boundaries – Encroachment of adjoining land – Matters to be established.		
धारा 5 – अतिक्रमित भूमि के कब्जे का प्रत्युद्धरण – सीमा का विवाद – संलग्न भूमि का अतिक्रमण – स्थापित की जाने वाली सामग्री।	111 (i)*	151
Sections 10, 16(c) and 20 – Contract and Specific Relief: (i) Readiness and willingness of plaintiff buyer to perform his part of agreement for sale of immovable property.		
(ii) Suit for specific performance of agreement for sale, where agreement for sale has been cancelled by vendor.		
धाराएं 10, 16(ग) एवं 20 – संविदा एवं विनिर्दिष्ट अनुतोष: (i) अचल सम्पत्ति के विक्रय की संविदा के अपने भाग के पालन हेतु वादी क्रेता का तैयार एवं रजामंद होना।		
(ii) विक्रय के लिये अनुबंध के विनिर्दिष्ट पालन के लिये वाद, जहाँ विक्रेता द्वारा विक्रय के लिये अनुबंध को निरस्त कर दिया गया है।	58	77
Sections 16 and 20 – Readiness and willingness – Delayed filing of suit and price of property – Consideration thereof.		
धाराएं 16 एवं 20 – तत्पर एवं इच्छुक – वाद का विलंब से दायर किया जाना एवं संपत्ति का मूल्य – विचारणीय पद।	59	78
Section 16 (c) – (i) Continuous readiness and willingness on the part of the plaintiff is a condition precedent to grant the relief of specific performance.		
(ii) Pleading and proof.		
धारा 16 (ग) – (i) वादी की ओर से लगातार तैयारी और रजामंदी विनिर्दिष्ट अनुपालन की सहायता प्रदान करने की पुरोभाव्य शर्त है।		
(ii) अभिवचन और साबित किया जाना।	172	237
Section 16 (c) – See Section 149 of the Civil Procedure Code, 1908.		
धारा 16 (ग) – देखें सिविल प्रक्रिया संहिता, 1908 की धारा 149।	234	330

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Section 16 (c) – Specific performance of contract – Readiness and willingness – Failure of plaintiffs to pay monthly installments of sale consideration, not collecting rent from tenants as stipulated in agreement, not paying municipal taxes etc. and not taking action for eviction of tenant – Effect.		
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